

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-478(ND)/2020

IN THE MATTER OF:

M/s. Relainace Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. And Others

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Ms. Sunanda Tulsyan and Mr. Akhil Sachar, Advs

For the Respondent/Corporate Debtor :Mr. Gaurav Mitra and Mr. Kunal Godhwani, Advs.

ORDER

Due to paucity of time, the matter is adjourned to **29.05.2024**.

Sd/-
(Court Officer)